

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/GT/2014

Subject : Revision of tariff of Rangit Power Station (60 MW) for the period 2009-14 (Truing up) and determination of tariff for the period 2014-19

Date of Hearing : 16.7.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NHPC Ltd.

Respondents : WBSEDCL & 4 Others

Parties present : Shri Piyush Kumar, NHPC
Shri A K Pandey, NHPC
Shri Karpataru Nayak, NHPC
Shri Naresh Bansal, NHPC

Record of Proceedings

This petition has been filed by the petitioner, NHPC, for revision of tariff in respect Rangit Power Station (60 MW) (the generating station) for the period 2009-14 in terms of Regulation 6(1) of the CERC (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 Tariff Regulations”) and for determination of tariff for the period 2014-19, in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (“the 2014 Tariff Regulations”).

2. During the hearing, the representative of the petitioner prayed that additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, the representative prayed that tariff of the generating station may be revised for the period 2009-14 and tariff for the period 2014-19 may be determined. None appeared on behalf of the respondents.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to file on affidavit, with copy to the respondents, the following additional information on or before 10.8.2015:

(i) Statement of discharge of liabilities for the period 2009-14 (Annexure IX-9iv) duly certified by the statutory auditor.

4. If no information is filed within the due date, the matter shall be decided as per available record.

5. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)